

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No 12/97

Kishan Lal Chholak Versus UOI & Anr.

Date of Order	Orders
<p>1.11.2000</p> <p><i>Received copy by Vijay Singh behalf of Sh. P. P. Mathur on 30.10.2000</i></p> <p><i>Not on behalf of Sh. S. K. Agarwal 3/11</i></p>	<p>Mr.F.F.Mathur - Proxy of Mr.R.N.Mathur - Counsel for applicant.</p> <p>Mr.S.S.Hasan - Counsel for respondents.</p> <p>The learned counsel for the respondents filed interim reply and stated in the interim reply that the applicant has already been promoted on the post of CTI vide order dated 18.2.2000 on the basis of his seniority on regular basis.</p> <p>In view of the submissions made by the learned counsel for the respondents, the counsel for the applicant seeks to withdraw the O.A with the liberty to file a fresh O.A, if so advised.</p> <p>In view of the above, we dispose of the O.A as withdrawn with the liberty to file a fresh O.A, if so advised.</p> <p>No order as to costs.</p> <p><i>(Signature)</i> (N.P.Nawani) Member (A).</p> <p><i>(Signature)</i> (S.K.Agarwal) Member (J).</p>